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Compliance report to the directions issued by Hon'ble National Green Tribunal in O.A. No. 371 of 2019.

Ref: - Order dated 30.05.2019 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

1. In obedience to the directions dated: 30.01.2019 by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A. No. 371/2019, a meeting was convened on 24.06.2019 following Departments were directed to attend the meeting to discuss the directions issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in respect of Lake Papanash, Bidar, Karnataka.
 - i. Deputy Commissioner, Bidar District, Bidar
 - ii. Commissioner, City Municipal Corporation, Bidar
 - iii. Regional Officer, Karnataka State Pollution Control Board, Bidar.
2. On 24.06.2019 Sri Moies Hussain, Assistant Executive Engineer, City Municipal Corporation, Bidar and Sri C.N. Manjappa, Regional Officer, Karnataka State Pollution Control Board, Bidar have attended the meeting.
3. The Chairman of Karnataka State Pollution Control Board and Presiding Officer expressed displeasure for non-presence of decision makers namely the Deputy Commissioner, Bidar District and the Commissioner, City Municipal Corporation, Bidar.
4. The Regional Officer, Karnataka State Pollution Control Board, Bidar presented the facts before the Presiding Officer about the Lake Papanash.
5. The Chairman of the Board felt that due to non -presence of the Deputy Commissioner, Bidar District and the Commissioner, City Municipal Corporation, Bidar and without clarification on the points raised by the Regional Officer, Bidar, decision cannot be taken in the meeting and hence, he called for one more meeting on 08.07.2019 and directed to submit interim reply to the Hon'ble NGT. Copy of the proceedings of the meeting held on 24.06.2019 is enclosed as Annexure -1.

25

6. The Registrar, National Green Tribunal, Principal Bench, New Delhi is requested to place this compliance report before the Hon'ble NGT.



Member Secretary